कृपा करेंगे कि :

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Name	Capacity	Present yearly output
easoning Kiln	Capacity 36 tons per charge	(Tons) About 336
scu Plant	Capacity 37 to 40 tons Sawn timber per month per saift.	About 360
reosote Plant	125 to 130 tons Swan timber per month	About 528

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(c) No; the reason is lack of demand for treated and seasoned timber.

DECLARATION OF CERTAIN AREAS IN SOUTH ANDAMANS AS 'RESERVE' FORESTS

- 487. SHRI NAWAB SINGH CHAUHAN: Will the Minister of FOOD AND AGRICULTURE be pleased to refer to the answer given to Starred Question No. 463 in the Rajya Sabha on the 9th March, 1960 and state:
- (a) whether it is a fact that the Settlement Officer has issued a proclamation referring to the Chief Commissioner, Andaman Islands' Notification No. 113J59 of the 10th August, 1959 stating that "the net consequence of the Notification is that after its publication ... no fresh clearing for cultivation or for any other purpose shall be made in such land except as may be permitted by the Chief Commissioner . . .", in contravention of the assurance given by the Minister of Agriculture in the Rajya Sabha that the Notification declaring certain areas in South Andamans as 'reserve' forests "will not come into effect until claims are finally settled . . ."; and
- (b) if so, what action has been taken in this regard by Government?

THE MINISTER OF AGRICULTURE (DR. P. S. DESHMUKH): (a) No, Sir.

(b) Does not arise. 540 RS-4.

छोटे बन्दरगाहों में िदेशी जहाजों द्वारा भारतीय राष्ट्रीय ध्वज का फउराया जाना ४८८ श्री न ाबसिंह चौहान: क्या पिक्हन तथा संचार मंत्री यह वताने की

- (क) क्या उनका ध्यान दिनांक १६ जुलाई, १६६० को 'टाइम्स स्नाफ इंबिया' के 'संपादक के नाम पत्र' कालम में प्रकाशित इस ब्राह्मय के पत्र की ब्रोर ब्राक्षित किया गया है कि विदेशी जहाब छोटे भारतीय बंदरगाहीं पर भारतीय राष्ट्रीय घ्वज नहीं फहराते और सीमाशक के तथा बंदरगाह के प्राधिकारी इस बात की ग्रोर ध्यान नहीं देतें : ग्रीर
- (ख) यदि हां, तो इस संबंध में वास्त-विक स्थिति क्या है और क्या सरकार इस संबंध में कुछ क.यंवाही करने का इरादा रखती है ?

t [HOISTING OF INDIAN NATIONAL FLAG BY FOREIGN SHIPS AT MINOR PORTS

- 488. SHRI NAWAB SINGH CHAUHAN: Will the Minister of TRANSPORT AND COMMUNICATIONS be pleased to state:
- (a) whether his attention has been drawn to a letter published in the 'Times of India' dated July 19, 1960, under the column 'Letters to the
 - t[] English translation.

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Editor', to the effect that the foreign ships do not hoist the Indian National Flag at the minor Indian ports and the customs and port authorities do not take notice of this fact; and

(b) if so, what is the exact position in this respect; and whether Government propose to take any action in this connection?]

परिवहन तथा संचार मंत्रालय के राज्य-मंत्री (श्री राज वहाद्र): (क) जी, हां।

(ख) भारत सरकार की, जांच करने पर, यह पता चला है कि ऐसी घटनाएं केवल दो बार हुईं। इस के ग्रलावा बाकी जितने भी जहाज छोटे पत्तनों पर आये उन्होंने अपने अपने अगले मस्तल पर पतन में प्रवेश करते समय तथा वहां ठहरने के दौरान में सम्मान के प्रतीक स्वरूप भारत का राष्ट्रीय झंडा फहराया है। उनत घटनाओं में से एक में तो जैसे ही यह गलती कप्तान को बताई गयी वैसे ही भारत का राष्ट्रीय झंडा उन के द्वारा जहाज पर फहराया गया। दूसरे मामले में जहाज के कप्तान ने अपने जहाज पर भारत का राष्ट्रीय झंडा फहराने की कोई कार्यवाही नहीं की।

भंतर्राष्ट्रीय प्रया के धनुसार व्यापारी जहाजों को विदेशी पानीं में प्रवेश करते समय और इन पतनीं पर ठहरे रहने की अवधि तक जहाज के अगले मस्तुल पर तत्संबंधी देश का राष्ट्रीय झंडा फहराना पडता है । यह प्रया अत्यन्त प्रसिद्ध है । तटवर्ती देश को इस प्रया का उल्लंघन होने पर इस विषय में उस देश से जिस का झंडा उल्लंघन करने वाले जहाज पर फहराता पकड़ा जाता है । कूटनीतिक सुत्रों द्वारा उचित कार्यवाही करते का ग्रधिकार निला है ।

t[TBE MINISTER or STATE IN THE MINISTRY OF TRANSPORT COMMUNICATIONS (SHRI RAJ BAHADUR): (a) Yes.

to Questions

(b) Enquiries made by the Government of India reveal that except in two instances, all foreign ships which have called at minor ports in India have hoisted the Indian National Flag on the fore-mast as a mark of courtesy while entering the port and during the stay at that port. In one case, the Master of the vessel exhibited the National Flag as soon as the omission was brought to his notice. In the other case, the Master of the vessel made no attempt to fly the Indian National Flag.

According to International practice, it is customary for merchant ships when entering the port ot a foreign country and during the stay at that port to fly the National Flag of that country at the fore-mast head.

In the event of failure to comply with this wellknown international practice, it is always open to the coastal state to take up the matter through diplomatic channels with the foreign government concerned whose flag the defaulting ship is flying.]

STAGE CARRIAGE AND PUBLIC CARRIER PERMITS

- 489. SHRI M. P. BHARGAVA: Will the Minister of TRANSPORT AND MUNICATIONS be pleased to state:
- (a) the total number of stage carriage permits in force in the country with a Statewise break-up as on 31st March, 1956 and as on 31st March of subsequent years till 1960;
- (b) whether there are any passenger buses which operate in any of the States without a permit under the Motor Vehicles Act and if so, their
 - t[] English translation.